

परंतु यह भी कि 'कुल कर प्रभाव' अवधारित करते समय आधार पर कर प्रभाव, जो सामान्य आधारों का हिस्सा बनाता है, जैसे कि जहां मामले को पुनः खोलना स्वयं चुनौती के अधीन हैं, पृथक् रूप से विचार नहीं किया जाएगा :

परंतु यह भी कि जहां आय की संगणना आय-कर अधिनियम, 1961 की धारा 115जख या धारा 115जग के उपबंधों के अधीन की जाती है, वहां कर प्रभाव निम्नलिखित सूत्र के अनुसार संगणित किया जाएगा, अर्थात् :--

(A-B)+(C-D)

जहां,

A= धारा 115जख या धारा 115जग (जिसे इसमें नियमित उपबंध कहा गया है) में अंतर्विष्ट उपबंधों से भिन्न उपबंधों के अनुसार कर की कुल रकम है ;

B= कर की कुल रकम जो प्रभार्य होती, यदि ऐसी कुल आय नियमित उपबंधों के अधीन विवादित मुद्दों की रकम द्वारा नियमित उपबंधों के अनुसार घटा कर निर्धारित की गई होती ;

C= धारा 115जख या धारा 115जग में अंतर्विष्ट उपबंधों के अनुसार कर की कुल रकम ;

D= कर की कुल रकम जो प्रभार्य होती, यदि धारा 115जख या धारा 115जग में अंतर्विष्ट उपबंधों के अनुसार निर्धारित कुल रकम, उक्त उपबंधों के अधीन विवादित मुद्दों की रकम द्वारा घटा दी गई होती :

परंतु यह भी कि जहां विवादित मुद्दों की रकम धारा 115जख या धारा 115जग में अंतर्विष्ट उपबंधों के अधीन तथा नियमित उपबंधों के अधीन दोनों में विचारित की जाती है, तो ऐसी रकम मद D के अधीन रकम अवधारित करते समय कर की कुल रकम से घटाई नहीं जाएगी ।

7. यदि प्रदान किया गया स्थान अपर्याप्त है, तो इस प्रयोजन के लिए पृथक् संलग्नक प्रयोग किए जा सकेंगे ।"।

[अधिसूचना सं. 72/2018] [फा. सं. 370142/8/2018-टीपीएल]

डॉ. टी. एस. मपवाल, अवर सचिव

**टिप्पण :** मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में अधिसूचना सं. का.आ. 969(अ), तारीख 26 मार्च, 1962 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. का.आ. 4213(अ), तारीख 30 अगस्त, 2018 द्वारा किया गया ।

## MINISTRY OF FINANCE

(Department of Revenue)

(CENTRAL BOARD OF DIRECT TAXES)

### NOTIFICATION

New Delhi, the 23rd October, 2018

**G.S.R 1054(E).**—In exercise of the powers conferred by section 253 read with section 295 of the Income-tax Act, 1961 (43 of 1961), the Central Board of Direct Taxes hereby makes the following rules further to amend the Income-tax Rules, 1962, namely:-

1. **Short title and commencement.**—(1) These rules may be called the Income-tax (10<sup>th</sup> Amendment) Rules, 2018.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Income-tax Rules, 1962, —

“(i) in rule 47, in sub-rule (1) and sub-rule (2), for the words, brackets and figure “sub-rule (2)”, the words, brackets and figure “sub-rule (3)” shall respectively be substituted;

(ii) in Appendix II, —

(a) for Form 36 and notes thereto, the following shall be substituted, namely:-

**“Form No. 36**

[See rule 47(1)]

**Form of appeal to the Appellate Tribunal**

In the Income-tax Appellate Tribunal.....

Appeal No.....of.....

..... Versus .....

APPELLANT

RESPONDENT

Appellant's Personal Information	Name /designation of the Appellant ( <i>as applicable</i> )			
	PAN ( <i>if available</i> )			
	TAN ( <i>if applicable</i> )			
	Complete address for sending notices			
	State			
	Pin Code			
	Phone No. with STD code/ Mobile No.			
	Email Address			
Respondent's Personal Information	Name or designation of the Respondent ( <i>as applicable</i> )			
	PAN ( <i>if available</i> )			
	TAN ( <i>if applicable</i> )			
	Complete address for sending notices			
	State			
	Pin Code			
	Phone No. with STD code/ Mobile No. ( <i>if available</i> )			
	Email Address ( <i>if available</i> )			
Appeal Details	1	Assessment year in connection with which the appeal is preferred		
	2	Total income declared by the assessee for the assessment year referred to in item 1		
	3	Details of the order appealed against		
		a	Section and sub-section under which the order is passed	
		b	Date of order	
		c	Date of service or communication of the order	
	4	Income-tax Authority passing the order appealed against		
	5	The State and District in which the jurisdictional Assessing Officer is located		
6	Section and sub-section under which the original order is passed			

Amounts disputed in appeal	7	If appeal relates to any assessment: -		
		a	Total income as computed by the Assessing Officer for the assessment year referred to in item 1	
		b	Total amount of additions or disallowances made in the assessment	
		c	Amount disputed in appeal	
	8	If appeal relates to any penalty:-		
		a	Total amount of penalty imposed as per order	
		b	Amount of penalty disputed in appeal	
	9	If appeal relates to any other matter:-		
		a	Amount disputed in appeal	
Grounds of Appeal	10	Grounds of Appeal		Tax effect relating to each Ground of appeal (see note below)
		1.		
		2.		
		3.		
	Total tax effect (see note below)			
Appeal filing details	11	Whether there is any delay in filing of appeal (if yes, please attach application seeking condonation of delay)		Yes/No
	12	Details of Appeal Fees Paid		
		BSR Code	Date of payment	Sl. No.

**Signed**

(Authorised representative, if any)

Name:

Designation:

**Signed**

(Appellant)

Name:

Designation:

**Form of verification**

I, \_\_\_\_\_, the appellant, do hereby declare that what is stated above is true to the best of my information and belief.

Place

Date

Signature

Name:

Designation:

**Notes:**

- The memorandum of appeal shall be in triplicate and shall be accompanied by—
  - two copies (at least one of which should be a certified copy) of the order appealed against, two copies of the relevant order of the Assessing Officer, two copies of the grounds of appeal or the grounds of objection before the first appellate authority or the Dispute Resolution Panel, two copies of the

statement of facts, if any, filed before the said appellate authority or the Dispute Resolution Panel, and also-

- (i) in the case of an appeal against an order levying penalty, two copies of the relevant assessment order;
  - (ii) in the case of an appeal against an order under sub-section (3) of section 143 read with section 144A of the Income-tax Act, 1961, two copies of the directions issued under the said section 144A;
  - (iii) in the case of an appeal against an order under section 147 of the Income-tax Act, 1961, two copies of the original assessment order, if any;
  - (iv) in the case of an appeal against an assessment order made in pursuance of the directions of the Dispute Resolution Panel, the copy of Directions of the Dispute Resolution Panel.
- (b) two copies of the relevant order where an appeal is against an order passed by a Principal Chief Commissioner or Chief Commissioner or a Principal Director General or Director General or Principal Commissioner or Commissioner or Principal Director or Director.

2. (A) The memorandum of appeal by an assessee under sub-section (1) of section 253(1) of the Income-tax Act, 1961 shall be accompanied by a fee of, —

- (a) where the total income of the assessee as computed by the Assessing Officer, in the case to which the appeal relates, is one hundred thousand rupees or less, five hundred rupees;
- (b) where the total income of the assessee, computed as aforesaid, in the case to which the appeal relates is more than one hundred thousand rupees but not more than two hundred thousand rupees, one thousand five hundred rupees;
- (c) where the total income of the assessee, computed as aforesaid, in the case to which the appeal relates is more than two hundred thousand rupees, one per cent. of the assessed income, subject to a maximum of ten thousand rupees;
- (d) where the subject matter of an appeal relates to any matter, other than those specified in clauses (a), (b) and (c), five hundred rupees;
- (e) no fee shall be payable in the case of a memorandum of cross-objections;
- (f) an application for stay of demand shall be accompanied by a fee of five hundred rupees.

(B) The fee may be credited in a branch of the authorised bank or a branch of the State Bank of India or a branch of the Reserve Bank of India after obtaining a challan and the copy of the challan in triplicate shall be sent to the Appellate Tribunal with the memorandum of appeal.

(C) The Appellate Tribunal shall not accept cheques, drafts, hundies or other negotiable instruments for the purpose of payment of the fee.

3. The memorandum of appeal shall be written in English or, if the appeal is filed in a Bench located in any State notified by the President of the Appellate Tribunal for the purposes of rule 5A of the Income-tax (Appellate Tribunal) Rules, 1963, then, at the option of the appellant, in Hindi, and shall set forth, concisely and under distinct heads, the grounds of appeal without any argument or narrative and such grounds should be numbered consecutively.

4. The Appeal number and year of appeal shall be filled in by the office of the Appellate Tribunal.

5. In column's seeking Appellant's and Respondent's information, the relevant data, as applicable shall be filled in properly.

**Illustration.**— for instance in case the Department is Appellant or Respondent, as the case may be, the designation of the officer filing the Appeal and details pertaining to his office may be filled, if available.

6. The 'Tax effect' for the purpose of filling this Form shall be taken as the difference between the tax on the total income assessed and the tax that would have been chargeable had such total income been reduced by the amount of income in respect of the issues against which appeal is intended to be filed (i.e. *disputed issues*) including applicable surcharge and cess:

**Provided** that the tax shall not include any interest thereon, except where chargeability of interest itself is in dispute and in case the chargeability of interest is the issue under dispute, the amount of interest shall be the tax effect:

**Provided** further that in cases where returned loss is reduced or assessed as income, the tax effect shall include notional tax on disputed issues:

**Provided** also that in case of penalty orders, the tax effect shall be the quantum of penalty deleted or reduced in the order to be appealed against:

**Provided** also that while determining 'total tax effect' the tax effect on grounds, which forms part of the common grounds, such as where reopening of the case itself is under challenge, shall not be considered separately:

**Provided** also that where income is computed under the provisions of section 115JB or section 115JC of the Income-tax Act, 1961, the 'tax effect', shall be computed as per the following formula, namely: —

$$(A-B) + (C-D)$$

Where,

A = the total amount of tax as per the provisions other than the provisions contained in section 115JB or section 115JC (herein called regular provisions);

B = the total amount of tax that would have been chargeable had the total income assessed as per the regular provisions been reduced by the amount of the disputed issues under regular provisions;

C = the total amount of tax as per the provisions contained in section 115JB or section 115JC;

D = the total amount of tax that would have been chargeable had the total income assessed as per the provisions contained in section 115JB or section 115JC was reduced by the amount of disputed issues under the said provisions:

**Provided** also that where the amount of disputed issues is considered both under the provisions contained in section 115JB or section 115JC and under regular provisions, such amount shall not be reduced from total amount of tax while determining the amount under item D.

7. If the space provided is found insufficient, separate enclosures may be used for the purpose.”;

(b) for Form 36A and notes thereto, the following shall be substituted, namely:-

**“Form No. 36A**

[See rule 47(2)]

**Form of memorandum of cross-objections to the Appellate Tribunal**

In the Income-tax Appellate Tribunal.....

Cross-objection No.....of.....

In Appeal No.....of.....

..... Versus .....

APPELLANT

RESPONDENT

Appellant's Personal Information	Name or designation of the Appellant ( <i>as applicable</i> )	
	PAN ( <i>if available</i> )	
	TAN ( <i>if applicable</i> )	
	Complete address for sending notices	
	State	

	Pin Code		
	Phone No. with STD code/ Mobile No.		
	Email Address		
Respondent's Personal Information	Name or designation of the Respondent ( <i>as applicable</i> )		
	PAN ( <i>if available</i> )		
	TAN ( <i>if applicable</i> )		
	Complete address for sending notices		
	State		
	Pin Code		
	Phone No. with STD code/ Mobile No. ( <i>if available</i> )		
	Email Address ( <i>if available</i> )		
Appeal/Cross-objections Details	1	Appeal number allotted by Tribunal to which the cross-objection relates	
	2	Assessment year in connection with which the memorandum of cross-objections is preferred	
	3	Section under which the order appealed against was passed	
	4	Total income declared by the assessee for the assessment year referred to in item 1	
	5	Income-tax Authority passing the order appealed against	
	6	The State and District in which the jurisdictional Assessing Officer is located	
	7	Date of receipt of notice of appeal filed by the appellant to the Tribunal	
Amounts disputed in cross-objections	8	If cross-objection relates to any assessment:-	
	a	Total income as computed by the Assessing Officer for the assessment year referred to in item 1	
	b	Total amount of additions or disallowances made in the assessment	
	c	Amount disputed in cross-objection	
	9	If cross-objection relates to any penalty:-	
	a	Total amount of penalty imposed as per order	
	b	Amount of penalty disputed in cross-objection	
	10	If appeal relates to any other matter:-	
	a	Amount disputed in cross-objection	
	Grounds of cross objections	11	Grounds of cross-objections

		1.		
		2.		
		3.		
		Total tax effect ( <i>see note below</i> )		
Appeal filing details	12	Whether there is delay in filing cross-objections (if yes, please attach application seeking condonation of delay)		Yes/No

**Signed**

(Authorised representative, if any with name)

Name:

Designation:

Signed

(Respondent)

Name:

Designation:

**Form of verification**

I, \_\_\_\_\_, the respondent, do hereby declare that what is stated above is true to the best of my information and belief.

Place

Date

Signature

Name:

Designation:

**Notes:**

1. The memorandum of cross-objections must be in triplicate.
2. The memorandum of cross-objections shall be written in English or, if the memorandum is filed in a Bench located in any State notified by the President of the Appellate Tribunal for the purposes of rule 5A of the Income-tax (Appellate Tribunal) Rules, 1963, then, at the option of the respondent, in Hindi, and shall set forth, concisely and under distinct heads, the cross-objections without any argument or narrative and such objections should be numbered consecutively.
3. The number and year of memorandum of cross-objections shall be filled in by the office of the Appellate Tribunal.
4. The Appeal number and year of appeal as allotted by the office of the Tribunal and appearing in the notice of appeal received by the respondent shall be filled in by the respondent.
5. In column seeking Respondents and Appellants information, the relevant data, as applicable, shall be filled in properly.

**Illustration.**—for instance in case the department is Appellant or Respondent, as the case may be, the designation of the officer filing the cross-objections and details pertaining to his office may be filled, if available.

6. The 'Tax effect' for the purpose of filling this Form shall be taken as the difference between the tax on the total income assessed and the tax that would have been chargeable had such total income been reduced by the amount of income in respect of the issues against which cross-objection is intended to be filed (i.e. *disputed issues*) including applicable surcharge and cess:

**Provided** that the tax shall not include any interest thereon, except where chargeability of interest itself is in dispute and in case the chargeability of interest is the issue under dispute, the amount of interest shall be the tax effect:

**Provided** further that in cases where returned loss is reduced or assessed as income, the tax effect shall include notional tax on disputed issues:

**Provided** also that in case of penalty orders, the tax effect shall be the quantum of penalty deleted or reduced in the order to be cross-objected against:

**Provided** also that while determining 'total tax effect', the tax effect on grounds, which forms part of the common grounds of cross-objection, such as where reopening of the case itself is under challenge, shall not be considered separately:

**Provided** also that where income is computed under the provisions of section 115JB or section 115JC of the Income-tax Act, 1961, the 'tax effect', shall be computed as per the following formula, namely: —

$$(A-B) + (C-D)$$

Where,

A = the total amount of tax as per the provisions other than the provisions contained in section 115JB or section 115JC (herein called regular provisions);

B = the total amount of tax that would have been chargeable had the total income assessed as per the regular provisions been reduced by the amount of the disputed issues under regular provisions;

C = the total amount of tax as per the provisions contained in section 115JB or section 115JC;

D = the total amount of tax that would have been chargeable had the total income assessed as per the provisions contained in section 115JB or section 115JC was reduced by the amount of disputed issues under the said provisions:

**Provided** also that where the amount of disputed issues is considered both under the provisions contained in section 115JB or section 115JC and under regular provisions, such amount shall not be reduced from total amount of tax while determining the amount under item D.

7. If the space provided is found insufficient, separate enclosures may be used for the purpose.”.

[Notification No. 72/2018] [F. No. 370142/8/2018-TPL]

Dr. T. S. MAPWAL, Under Secy.

**Note :** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 969(E), dated the 26th March, 1962 and last amended vide notification number S.O. 4213(E), dated 30th August, 2018.

### अधिसूचना

नई दिल्ली, 23 अक्टूबर, 2018

**सा.का.नि. 1055(अ).**—केन्द्रीय प्रत्यक्ष कर बोर्ड, आय-कर अधिनियम, 1961 (1961 का 43) की धारा 114ग की उपधारा (14) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, आय-कर (विवाद समाधान पैनल) नियम, 2009 का और संशोधन करने के लिए निम्नलिखित नियम बनाता है, अर्थात्:—

**1. संक्षिप्त नाम और प्रारंभ.**—(1) इन नियमों का संक्षिप्त नाम आय-कर (विवाद समाधान पैनल) (प्रथम संशोधन) नियम, 2018 है।

(2) ये उनके राजपत्र में प्रकाशन की तारीख से प्रवृत्त होंगे।

2. आय-कर (विवाद समाधान पैनल) नियम, 2009 के नियम 14 में, "प्ररूप सं. 36ख" शब्दों, अंकों और अक्षर के स्थान पर, "आय-कर नियम, 1962 के परिशिष्ट 2 में यथा अंतर्विष्ट प्ररूप सं. 36" शब्द, अंक और अक्षर रखे जाएंगे।

[अधिसूचना सं. 73/2018] [फा. सं. 370142/8/2018-टीपीएल]

डॉ. टी. एस. मपवाल, अवर सचिव

**टिप्पण :** मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में अधिसूचना सं. का.आ. 2958(अ), तारीख 20 नवंबर, 2009 द्वारा प्रकाशित किए गए थे और उनका अंतिम संशोधन अधिसूचना सं. का.आ. 3324(अ), तारीख 31 दिसंबर, 2014 द्वारा किया गया।